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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Chandra Prakash Jain (IRP)  
V/s.  
Mekaster Engineering Ltd. & Ors.

Section of the Companies Act: Section 18 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Ms. Nirag Pathak, Adv.		I/b Shasani	
2.	Ms. Shalin Jani, Adv.		Amarchand Mangaldas and Co. For, Operational Creditor Sika	
3.	Ms. VINAY BAIKAGRA	Advocate	Respondent	
4.	Mr. CP Jain	IRP		

**ORDER**

Mr. CP Jain IRP present. Learned Advocate Mr. Vinay Bairagra present for Respondent. Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani present for Operational Creditor.

List the matter before regular bench on 19.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.